

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
BENCH 'D', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND SH. KULDIP SINGH, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

Sl. No(s)	ITA No(s)	Assessment Year(s)	Appeal(s) by	
			Appellant	Respondent
1.	IT(IT)A No.6316/Del/12	2009-10	Cairn Energy Hydrocarbons Ltd. 3 rd and 4 th Floor, Vipul Plaza, Suncity, Sector-54, Gurgaon-122002 PAN : AACCC 3279 J	DDIT, Circle – 3(2), International Taxation, New Delhi
2.	ITA No.150/Jodh/2012	2003-04	Cairn Energy Hydrocarbons Ltd., C/o H Mandora & Co., Jalori Wadi, Opp. M. G. Hospital, Jodhpur	ACIT Circle – 3, Jodhpur
3.	ITA No.151/Jodh/2012	2004-06	--do--	--do--
4.	ITA No.152/Jodh/2012	2005-06	--do--	--do--
5.	ITA No.264/JP/2012	2006-07	--do--	ACIT Jaipur
6.	ITA No.998/JP/2010	2007-08	--do--	--do--
7.	ITA No.1113/JP/2011	2008-09	--do--	--do--
8.	ITA No.181/Jodh/2012	2003-04	ADIT(IT) Jaipur	M/s. Cairn Energy Hydrocarbons Ltd.
9.	ITA No.182/Jodh/2012	2004-05	--do--	--do--
10.	ITA No.183/Jodh/2012	2005-06	--do--	--do--
11.	ITA No.371/JP/2012	2006-07	--do--	--do--

Assessee by	Ms. Shruti Khimta, A. R.
Revenue by	Dr. Prabhakant, CIT

Date of hearing:	04/03/2021
Date of Pronouncement:	04/03/2021

ORDER**PER BENCH :**

The above appeals by the assessee and Revenue are preferred against the order of the Dispute Resolution Panel-I, New Delhi dated 21.09.2012 (pertaining to A.Y. 2009-10), 21.05.2010 (pertaining to A.Y. 2007-08) & Commissioner of Income Tax (Appeals)-II, Jaipur dated 18.01.2012 (pertaining to A.Y. 2003-04), 19.01.2012 (pertaining to A.Y. 2004-05, 2005-06 & 2006-07),

2. Before us, assessee has moved an application dated 3rd March 2021 wherein the assessee has stated that it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-1) and undertaking (Form-2) Scheme and department had issued Form-3 and Form-5 is still awaited. Learned DR has no objection to the withdrawal of appeals.

3. After considering the request made by the assessee, we dismiss the appeals as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the parties shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such application appropriately as per law. With these directions, **the all these appeals of the assessee as well as Revenue are dismissed as withdrawn.**

4. In the result, all these appeals of the assessee as well as Revenue are dismissed.

Order pronounced in the open court on 03.03.2021, immediately after conclusion of the hearing of the matter in virtual mode.

Sd/-

**(KULDIP SINGH)
JUDICIAL MEMBER**

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 03.03.2021

*PY**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI